(ख) यदि नहीं, तो क्या सरकार का ध्यान दिनांक 9 अक्तूबर, 1980 के नवभारत टाइम्स में प्रकाशित इस समाचार की ओर दिलाया गया है कि वाराणसी में खाना पकाने की गैस की सप्लाई अस्त-व्यस्त हो गई है; और

(ग) यदि हां, तो छोटे नगरों में भी गैस की सप्लाई को उचित बताये रखने के लिए सरकार द्वारा क्या उपाय किए जा रहे हैं?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री प्रकाश चन्द्र सेठी) : (क) जी, नहीं।

(ख) जी, हां।

(ग) बरौनी शोधनशाला के लगातार बन्द रहने के कारण, बरौनी शोधनशाला द्वारा दिए जाने वाले क्षेत्रों को एल० पी० जी० की सप्लाई का प्रबन्ध वैकल्पिक तथा दूर दराज के स्थानों जैसे कोयाली, बम्बई आदि से किया गया था। इन वैकल्पिक प्रबन्धों के बावजूद वाराणसी क्षेत्र में एल० पी० जी० की अपर्याप्त सप्लाई के मुख्य कारण निम्नलिखित हैं :—

1. कोयाली/बम्बई से अधिक सप्लाई के लिए एल० पी० जी० की कम उपलब्धता।
2. बाढ़ के फलस्वरूप सड़कों में भारी दराजों के कारण सड़क द्वारा कोयाली/बम्बई से कानपुर को अपर्याप्त वल्क वितरण।
3. पनकी में विद्युत की अनियमित उपलब्धता के कारण सिलेंडर भरने की प्रक्रिया पर बुरा प्रभाव।

बम्बई से खाना पकाने की गैस की वर्तमान उपलब्धता में सुधार होने तथा बम्बई से कानपुर तक उत्पाद के परिवहन के कारण स्थिति में सुधार पहले से ही दिखाई देना शुरू हो गया है। तथापि, बरौनी द्वारा पोषित क्षेत्रों में जिसमें वाराणसी शामिल है सामान्य स्थिति केवल बरौनी में पुनः उत्पादन आरम्भ करने पर होगी।

न्यायाधिकरणों के समक्ष पेश होने वाले वकीलों पर रोक

346. **श्री तारिक अनवर**: क्या **विधि, न्याय और कम्पनी** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने न्यायाधिकरणों के समक्ष वकीलों के पेश होने पर कोई रोक लगाई है;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) सरकार ने क्या व्यवस्था की है जिससे कर्मचारी अपने मामले न्यायाधिकरणों के समक्ष ठीक ढंग से पेश कर सकें।

विधि, न्याय और कम्पनी कार्य मंत्री (श्री पी० शिवशंकर) : (क) जी नही।

(ख) और (ग). प्रश्न ही नहीं उठता।

Demand of staff of Hindustan Fertilizers at Haldia for Bonus

347. SHRI MUKUNDA MANDAL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government are aware of the resentment of the offi-

cers, employees and workers of Hindustan Fertilizers at Haldia on bonus issue; and

(b) if so, the facts thereof and what is the demand of the officers, employees and workers of the Hindustan Fertilizers, Haldia?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b). The recognised union of Haldia Division of Hindustan Fertilizer Corporation had been demanding payment of bonus for the period 1-4-72 to 31-3-79. This demand is presently under conciliation. In the meanwhile, the workers union, supported by Officers' Association, demanded bonus for the year 1979-80 and gave notice for agitational activities. After discussions, an agreement was signed by the management with the recognised union on 4-10-80 for payment of statutory bonus for 6 months for the accounting year 1979-80 without prejudice to the workers' demand for payment of bonus for the earlier period which is under conciliation.

Drilling operations at Diamond Harbour, West Bengal

348 SHRI MUKUNDA MANDAL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether ONGC conducted drilling operations at Diamond Harbour, West Bengal;

(b) if so, findings thereof;

(c) whether Government are aware of the allegation regarding any delay of the ONGC in this connection;

(d) if so, facts thereof; and

(e) what is the present and future plan of action of ONGC at Diamond Harbour?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir.

(b) The well has been completed to a record depth of 5555 metres. One object in this well has been tested and found dry. The second object is under test.

(c) and (d). Considering the experience of deeper prospecting in India, the time taken by ONGC in drilling the well could be considered reasonable.

(e) A total number of five objects were to be tested in this well. Out of these, only one has been tested so far and another is under testing. The remaining three objects are to be tested depending on the results of testing of the second object.

Data on growth of deposits with companies

349. DR. VASANT KUMAR PANDIT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have compiled data on the growth of deposits generated by companies in the public and private sectors;

(b) if not, reasons therefor;

(c) if so, give the figures of (i) deposits (ii) fixed deposits and all collected by (a) Private Ltd. companies (b) Public companies (c) Corporation, from the public during the years 1978, 1979 and upto the end of October 1980;

(d) whether it is a fact that Bank deposit growth rate has been declining during the recent years; and

(e) the final decision of Government in allowing Private Ltd. and Public Ltd. Companies to collect deposits from the public and the criteria for the rate of interest offered?

THE MINISTER FOR LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) No, Sir.